## Central Administrative Tribunal Jaipur Bench, JAIPUR

OA No.11/2011

This the 12th day of January, 2011

## Hon'ble Shri M.L. Chauhan, Member (Judicial) Hon'ble Shri Anil Kumar, Member (Administrative)

Omprakash S/o Shri Bhagi Lal, aged about 49 years, resident 382, Vinoba Vihar, Near Jaipur, Cambridge Academy, Model Twon, Jagatpura Jaipur, Presently posted as Programme Executive, Doordarshan Kendra, Jhala Doogunri Jaipur(Raj)

..Applicant

(By Advocate: Shri Babu Lal)

## VERSUS-

- 1. Union of India through Director General, Doordarshan, Bhawan, Copernich Marg, New Delhi.
- 2. The Drawing and Disbursing Officer, Prasad Bharti, (Broadcasting Corporation of India) Doordarshan Kendra Jaipur.
- 3. Director, Doordarshan Kendra, Jaipur

.....Respondents

## ORDER (ORAL)

Applicant has filed this OA against his transfer order dated 7.4.2010 and relieving order dated 13.12.2010 whereby the applicant pursuant to his transfer order from Doordarshan Kendra Jaipur to Director, Doordarshan Kendra, Indore has been relieved on 13.12.2010(AN).

- 2. Grievance of the applicant in this case is that his representation has not been considered by the respondents in right perspective.
- 3. We have heard learned counsel for applicant at the admission stage. Learned counsel for applicant submits that he will be satisfied at this stage, if the opportunity is given to the applicant to file fresh representation therein highlighting his grievance and direction is given to the competent authority to disposed of the same by passing reasoned and speaking order.

- In view of what has been stated above, applicant is permitted to make fresh representation to the respondent No.1 i.e. Director General, Doordarshan, Doordarshan Bhawan, Copernics Marg New Delhi highlighting his grievances within seven days from today. In eventuality respondent No. 1 shall decide the representation by passing reasoned and speaking order. Since applicant has already been relieved and his substitute may have joindas such no mandatory direction can be given to permit the applicant to perform his duties at Jaipur and we leave it open for respondent to decide this issue in the meanwhile till representation is decided. However, since direction has been given to respondent No.1 to consider fresh representation, under these circumstances and in the interest of justice, it is directed that the applicant shall not be forced to join at the new place of posting at Indore till the representation is not decided by the respondent No.1. It is further made clear that it will be open for the applicant to file fresh OA challenging the validity of the said order, in case he is still aggrieved.
- 5. With these observations, the OA shall stands disposed of.

(Anil Kumar)

Member (Administrative)

(M.L.Chauhan) Member (Judicial)

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